

25

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.271/99 in OA No.1269/98

New Delhi, this 17th day of December, 1999

Hon'ble Shri S.P.Biswas, Member(A)

1. L.R. Dahiya
2. Satyabir Singh
both r/o Qr.No.38, Type III
Timarpur, Delhi-54

... Applicants

(By Shri S.K. Gupta, Advocate)

versus

Union of India, through

1. Secretary
Ministry of Urban Development
Nirman Bhavan, New Delhi
2. Director of Estates
Nirman Bhavan, New Delhi
3. Commissioner of Police
Police Headquarters
New Delhi

... Respondents

ORDER(in circulation)

This review application has been filed on behalf of the applicants seeking review of the judgement and order dated 1.11.99 by which OA 1269/98 was dismissed being devoid of merit.

2. The ground taken by the review applicant is that there is no mention of MA 897/99 filed by the review applicant. I find that the averments made in the MA have already been included in the OA, which were considered by me carefully and the OA was dismissed for the reasons mentioned therin. Therefore, I do not find any merit in the contentions of the review applicant. Thus, the RA is not maintainable.

S
P

26

3. That apart, it would be pertinent to reiterate here that the scope of review is very limited. The Tribunal under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with the provisions of Order 47, Rule 1 of CPC exercises the power of review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. Since none of these ingredients is available in the present RA, the same deserves to be dismissed. I do so accordingly.


(S.P. Bieswas)
Member(A)